

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 1112/96

Date of order: 3.10.96

BETWEEN:

V.Thavitayya

..Applicant.

AND

1. The Sub-Divisional Officer,

Telecom, Srikakulam.

2. The Divisional Engineer,

Telecom, Srikakulam.

3. The Chief General Manager,

Telecom, A.P.Circle, Hyderabad ..Respondents.

Counsel for the Applicant ..Mr.M.Kesava Rao

Counsel for the Respondents .. Mr.N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAHAN : MEMBER (ADMN.)

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(56)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.M.Kesava Rao, learned counsel for the applicant and Mr.Satyanarayana for Mr.N.R.Devaraj, learned counsel for the respondents.

2. The OA is filed for the following relief:-

In view of the facts mentioned in para-6 above the applicant prays that this Hon'ble Tribunal may be pleased to declare the action of the respondents in not reengaging the applicant as casual mazdoor and engageing the juniors as arbitrary, illegal and discrimination and consequently direct the respondents to reengage the applicant as casual mazdoor and to pass such other order or orders as this Hon'ble Tribunal may deem fit and proper.

3. The learned counsel for the applicant submitted that he will withdraw this OA. Hence he is permitted to withdraw this OA.

4. The OA is disposed of as withdrawn at the admission stage itself. No costs.

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(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 3rd October 1996.
(Dictated in the Open Court)

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Anubha
16/10/96
Dr. OI.

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O.A.NO. 1112/96

Copy to:

1. The Sub Divisional Officer,
Telecom, Srikakulam.
2. The Divisional Engineer,
Telecom, Srikakulam.
3. The Chief General Manager,
Telecom, A.P.Circle,
Hyderabad.
4. One copy to Mr. N. Kesava Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC,
CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

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09/10/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD, BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 3-10-96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
D.A.NO. 1112/96

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~
~~DISPOSED OF WITH DIRECTIONS~~
~~DISMISSED~~
~~DISMISSED AS WITHDRAWN~~
~~ORDERED/REJECTED~~
~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

No Spill Copy

